



FORM No. - 4
See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 267 of 2004
Applicant (s) Kelu Charan Palai Respondent (s) Union of India
Advocate for Applicant (s) Mr. N. Ranjan Singh Advocate for Respondent(s).....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>Original Application</u> filed For Registration <u>Court memo</u></p> <p><u>9/6/04</u></p> <p><u>9/6/04</u></p> <p><u>On Memo</u> For Admission with interim order.</p> <p><u>9/6/04</u> Bench</p>	<p><u>9/6/04</u></p> <p><u>1. ORDER DATED 9.6.2004.</u></p> <p>Applicant, Kelu Ch. Palai (who faced retirement from the post of EDBPM) has filed this Original Application under section 19 of the Administrative Tribunals Act, 1985 for nonpayment of his retiral/terminal benefits. During his service period, he was under orders of "put off duty" and during the said period he has not been paid anything for his sustenance. In the said</p>

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premises, after filing representations, he has approached this Tribunal for redressal of his grievances.

Since representations of the Applicant are stated to be still pending with the Respondents, this Original Application is disposed of with direction to the Respondents to look to the grievances of the Applicant as raised in his representations as well as in the present O.A. and pay his dues, as due and admissible under the Rules, within a period of 120 days from the date of receipt of a copy of this order.

Send copies of this order, along with copies of the OA, to the Respondents for taking following up action in the matter within the time stipulated above. Free copies of this order be also given to the learned counsel for the Applicant and Mr. S. B. Jena, learned Additional Standing Counsel, for the Union of India; on whom a copy of this O.A. has already been served.

Member (Judicial)

09/06/04

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Free copies of order 9/6/04 issued to counsel for both sides.

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12/6/04

Copies of order with copies of OA sent to all members.

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7/7/04